

**GOVERNMENT OF INDIA  
MINISTRY OF LAW & JUSTICE  
DEPARTMENT OF JUSTICE**

**LOK SABHA**

**UNSTARRED QUESTION NO. †3526**

**TO BE ANSWERED ON WEDNESDAY, THE 02<sup>ND</sup> JANUARY, 2019.**

**Amendment in CRPC**

**†3526. SHRI SHYAMA CHARAN GUPTA:**

**Will the Minister of LAW AND JUSTICE be pleased to state:**

- (a) the details of amendments if any being made in Criminal Procedure Code and Civil Procedure Code (CRPC) for disposal of any case in six months;**
- (b) whether the Government propose to conduct the examination for the post of district judge at national level while changing the present practice of conducting these exams by the concerned high courts; and**
- (c) if so, the details thereof?**

**ANSWER**

**MINISTER OF STATE FOR LAW AND JUSTICE AND CORPORATE AFFAIRS  
(SHRI P. P. CHAUDHARY)**

(a): No such proposal is under consideration

(b) & (c): As per the Constitutional framework, the selection and appointment of judicial officers in subordinate courts is the responsibility of the High Courts and State Governments concerned. In so far as the recruitment of judicial officers in the States is concerned, respective High Courts do it in certain States, whereas the High Courts do it in consultation with the State Public Service Commissions in other States.

In order to facilitate regular filling up of these vacancies in a smooth and time-bound manner, the Department of Justice *vide* its letter dated 28<sup>th</sup> April, 2017 suggested creation of a Central Selection Mechanism to the Hon'ble Supreme Court. The Hon'ble Supreme Court *suo motu* converted the Government's suggestions into a writ petition on 09<sup>th</sup> May, 2017 and directed all State Governments (including Union Territories) to file their responses and suggestions by way of affidavits. The above matter is *subjudice* at present.

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